

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 577 of 1994

Friday this the 22nd day of April, 1994

CORAM

**HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S. KASIPANDIAN, ADMINISTRATIVE MEMBER**

**M. Ganapathy,
Assistant, Central Marine
Fisheries Research Institute,
Dr. Salim Ali Road, Cochin-14.Applicant**

(By Advocate Mr. N.N. Sugunapalan)

Vs.

- 1. The Director, Central Marine
Fisheries Research Institute,
Cochin-14.**
- 2. The Secretary, Indian Council of
Agricultural Research, Krishi Bhavan
New Delhi-1.**
- 3. Dr.K.Gopakumar, Director,
C.I.F.T & Adhoc Disciplinary
Authority, Matsyapuri PO
Cochin-29.**

.... Respondents

(By Advocate Mr. P. Jacob Varghese for Respondents 1&2)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant submits that applicant desires to move the competent authority under Rule 29 of the C.C.S (CCA) Rules, and seeks leave to withdraw the application for that purpose. We grant leave and dismiss the application as withdrawn without expressing any opinion on merits. If applicant moves the competent authority under Rule 29 within three weeks

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from today it will be treated as validly instituted and appropriate orders will be passed within four months of the date of receipt of the petition.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 22nd April, 1994.

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S. KASIPANDIAN
ADMINISTRATIVE MEMBER

H. Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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